



2026:AHC:21038

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 372 of 2026

Sudha Devi

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kripa Shankar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Kripa Shankar Tiwari, learned counsel for the petitioner and Mr. T.P. Gupta, learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for the following relief:

"I. Issue a writ, order or direction in the nature of mandamus directing the respondent no.2 to decide the case/ revision No. REV/4948/2025/ Mirzapur computerized Case No. AL20251653004948 (Sudha Devi Vs. State of U.P. and others) under section 210, U.P. Revenue Code, 2006 filed by the petitioner within a stipulated period."

3. Learned counsel for the petitioner submitted that the aforementioned revision filed by the petitioner under Section 210 of U.P. Revenue Code, 2006 arising out of proceeding under Section 34/35 of U.P. Revenue Code, 2006 is pending before respondent no.2/ Board of Revenue, U.P. at Prayagraj since November, 2025. He further submitted that appropriate direction be issued for expeditious disposal of the aforementioned revision.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned revision No. REV/4948/2025/ Mirzapur computerized Case No. AL20251653004948 (Sudha Devi Vs. State of U.P. and others) under section 210, U.P. Revenue Code, 2006 after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of three months from the date of production of certified copy of this order before

him.

5. Accordingly, the writ petition is finally ***disposed of.***

(Chandra Kumar Rai,J.)

January 30, 2026
Rameez